COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 1229 OF 2018 IN DFR NO. 3245 OF 2018

Dated: 6th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Indian Oil Corporation Ltd. ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Rimali Batra

Counsel for the Respondent(s) : Md. Ehraz Zafar for R-1

ORDER

(IA NO. 1229 OF 2018) (Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the matter on <u>10-09-2018</u>, subject to curing the defects. The application is disposed of.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur) Chairperson

tpd/vg